

so, what action is being planned against Maharani Bagh Group Housing Society;

(c) whether any houses have been built by individuals in these plots, if so, how many and whether they have violated any of the DDA's plans;

(d) if so, what actions is being taken against them by DDA; and

(e) whether DDA propose to order an enquiry into the whole affairs, if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) and (b) There is no Society named Maharani Bagh Group Housing Society registered either with the Registrar, Cooperative Societies, Delhi Administration or the Delhi Development Authority.

However, the Maharani Bagh Cooperative House Building Society Ltd. which was registered in the year 1957 was allotted land by the Delhi Development Authority in 1962 for plotted development. After getting the layout plan of the colony approved by the D.D.A. the Society carved out plots and allotted to its members on the recommendation of the Registrar, Coop. Societies. In October, 1981 another plot of land measuring 1036 sq. yds. was allotted by the Delhi Development Authority to this society primarily in lieu of the land taken over from them for realignment of zonal road passing through Tamoor Nagar to Holy Family Hospital. The Society has since utilised this plot for allotment to 4 of its members in the waiting list.

(c) to (e) Construction work is in progress on only one plot. The services in this area already stand transferred to the Municipal Corporation of Delhi who is the competent authority to sanction building plans and take action for violation of building bye-laws. The extent of violation if any will be known to M.C.D. only when the party applies for completion certificate.

### Basic Civil Services Programme

2404. SHRI JAGDAMBI PRASAD YADAV: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that a basic civic services programme has been started in 200 cities;

(b) if so, what are the details thereof and what is the position of Bihar with regard to State's own contribution to it;

(c) whether co-ordination amongst the Ministries of Urban Development, Health and Family Welfare and Welfare has been sought for the implementation of the programme;

(d) if so, what are the details thereof; and

(e) whether any arrangements for assessment of programme is in existence?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) A Centrally sponsored Scheme known as 'Urban Basic Services Scheme' has been launched on 22-8-1986, with UNICEF assistance to cover 200 towns in the country.

(b) The UBS Scheme envisages a total outlay of Rs. 27.60 crores to be spent during the remaining years of Seventh Five Year Plan. This expenditure is to be shared by the State Governments, UNICEF and the Central Government in the ratio of 40 : 40 : 20. Bihar Government's share upto 1989-90 for the Scheme comes to Rs. 66.6 lakhs. List of towns to be covered in Bihar is given in the Statement. (See below)

(c) and (d) The Ministry of Urban Development of Government of India is responsible through the Secretaries of Urban Development in the State Governments/ U.Ts for overall planning and monitoring of the programme as well as its coordination with other Departments.

(e) The Ministry of Urban Development through the Town & Country Planning Organisation will monitor and assess the progress in implementation of the Scheme.

## Statement

## List of Towns in Bihar

## Implementation to Start:—

In 1986:

Patna

Dinapur

Makamahi

Barh

Fatwah (NA)

Phulwari

Masurhi

In 1987:

Khagaul

Dinapur Cantt.

Manner

Kakhtianpur

Khusrapur

Slums on Central Government land in  
Bombay

2405. SHRI JAGESH DESAI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that nearly 20 per cent of slums in Bombay are situated on Central Government lands belonging to the C.P.W.D., the Port Trust, Railways, Civil Aviation and Defence;

(b) whether Government are aware that some amenities for slum dwellers are being provided by the State Government and Bombay Municipal Corporation;

(c) whether it is also a fact that it was decided some time back that the Central Government would issue no objection certificate to the State Government in respect of the Central Government lands so that State Government may provide to the slum dwellers some basic amenities; and

(d) if so, how many such no objection certificates have been issued by different Central Government departments during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) Information regarding the extent of Central Government land under the occupation of the slum-dwellers is given in the statement. (See below).

(b) and (c) On a suggestion from the Government of Maharashtra in mid-70s for provision of basic amenities in slums or Central Government lands in Bombay, by the State Government it was *inter alia* decided that in lands not required for immediate use, the State Government may provide basic amenities after obtaining 'no objection' from concerned Central Government Departments, but the land owning Departments would retain their rights to ask for clearance of the lands in future. The lands required for immediate use were to be got vacated against payment of certain charges for resettlement.

(d) Each Central Ministry/Department controls its own land and each individual case is to be decided by the land owning Department after direct consultations with the State Government.

## Statement

Name of Ministry/ Deptt. Office	How many hect. of land belong to Central Govt. in Greater Bombay	How many hect. of land have been built upon lying vacant & encroached upon by slum dwellers		
		Built upon	Vacant	Encroached upon
1	2	3	4	5
1. C.P.W.D. Bombay	128.92*	83.02	44.72	1.18

\*This does not include  
plot known as Sehala-  
mati measuring 34.40